

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
“AUTOCOP (INDIA) PRIVATE LIMITED”

S.NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Autocop (India) Private Limited
2.	Date of Incorporation of Corporate Debtor	18th September, 1991
3.	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Maharashtra, Mumbai (Under Companies Act, 1956)
4.	Corporate Identity Number of Corporate Debtor	U74999MH1991PTC063312
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. F-14, Additional Industrial, MIDC, Ambad, Nashik, MH - 422010
6.	Date of Closure of Insolvency Resolution Process	18th May, 2023
7.	Liquidation Commencement Date of Corporate Debtor	19th May, 2023
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Amit Chandrashekhar Poddar IBBI/IPA-001/IP-P00449/2017-18/10792
9.	Address and Email of the Liquidator, as registered with the Board	Address: ‘Akshat’, 7, Vijay Nagar, Katol Road, Nagpur, Maharashtra – 440013. Email: amitpoddar.ca@gmail.com
10.	Address and Email to be used for correspondence with the Liquidator	Address: 3rd Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur, Maharashtra – 440012 E-mail: cirp.autocop@gmail.com
11.	Last Date for Submission of Claims	18th June, 2023 (30 days from the liquidation commencement date).

Notice is hereby given that the Hon’ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of ***“AUTOCOP (INDIA) PRIVATE LIMITED”*** on ***19th May, 2023*** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of ***“AUTOCOP (INDIA) PRIVATE LIMITED”*** are hereby called upon to submit their claims with proof on or before ***18th June, 2023***, to the liquidator at the address mentioned against item no. 10.

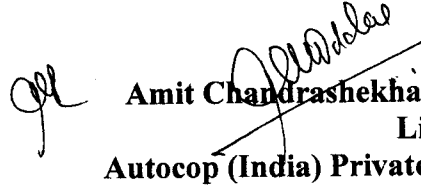
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 22.05.2023
Place: Nashik

 **Amit Chandrashekhar Poddar**
Liquidator
Autocop (India) Private Limited